

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMED BAD

OA/TA/MA/RA/C.A. No.

191 /1992

APPLICANT(S)

Somaj. Budaji

Mr. R. Valsi

COUNSEL

VERSUS

Mr. S. S. S.

Mr. B. R. K. Yalla

RESPONDENT (S)

COUNSEL

DATE	Officer Report	Orders
	Advence Copy served 11/3/92	Mem. of Appearance filed by Shri B. R. K. Yalla and 11/3/92.
21/4/92		Recd. of D. receipt produced by applicant's advocate in respect of record as per Hon. court's order. 21/4/92
28/2		

Date	Office Report	ORDER
21-04-92		<p><u>04/191/92</u></p> <p>Present:- Mr. R.R. Vali learned Advocate for the applicant.</p> <p>Mr. B.R. Kvale learned Advocate for the respondents</p> <p>Oral judgement dictated.</p> <p>Revd (R.C. Bhattacharya) Members (S)</p>

Shri Somaji Badaji,
Kadi Railway Station,
Kadi.

...Applicant.

(Advocate : Mr.R.R.Vakil)

Versus

1. Union of India,
notice to be served through
Secretary,
Railway Ministry,
Rail Bhavan,
New Delhi.

2. General Manager,
Western Railway,
Churchgate,
Bombay.

3. Divisional Railway Manager,
Kothi Compound,
Rajkot.

4. Station Superintendent
Kadi Railway Station,
Kadi.

...Respondents.

(Advocate : Mr.B.R.Kyada)

O R A L J U D G M E N T

O.A. NO. 191 OF 1992.

Date : 21-04-1992.

Per : Hon'ble Mr.R.C.Bhatt : Judicial Member

This application under Section-19 of the Administrative Tribunals Act, 1985, is filed by the applicant working as a Substitute Waterman, since 24th September, 1964, with the Railways seeking the relief that the respondents be directed to consider ^{to} ~~regularise~~ his services and to pay him accordingly. The learned advocate for the applicant submitted that though the applicant is working since 1964, till today his services are not regularised and he is given the work as a badli worker and he is paid daily wage, while the other

later

persons who joined the Railways as Substitute Waterman are regularised. The applicant has produced at Annexure-A/2, the copy of the application or representation made by him by Regd. A.D. on 17th August, 1990, to the Divisional Railway Manager, respondent no. 3, at Rajkot with copy to the General Manager, also to consider his case for regularisation. To-day learned advocate for the applicant produced the A.D. receipt of the said application. Thus, it is clear that the applicant did make such application for regularising his services on 17th August, 1990 vide Annexure-A/2, to which no reply is given. Mr. B.R. Kyada, learned advocate for the respondents submits that the respondents will consider this application Annexure-A/2, within three months and give reply to the applicant. Hence the following order is passed :

ORDER

The respondents are directed to consider the application Annexure-A/2, dated 17th August, 1990, to regularise his services and the same be disposed of according to law, within three months from the receipt of the order of this Tribunal. The application is disposed of. No order as to costs.

RCSB
(R.C.Bhatt)
Member (J)